

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT No. I

Customs Appeal No. 42188 of 2014

(Arising out of Order-in-Appeal No.085/2014, dated 21.08.2014, passed by the Commissioner of Customs and Central Excise (Appeals), No.1, Williams Road, Cantonment, Tiruchirappalli 620 001).

M/s. TANGEDCO

2ND Floor, NPKRR Maaligai
144, Anna Salai
Chennai 600 002

...Appellant

VERSUS

Commissioner of Customs

Custom House
New Harbour Estate
Tuticorin 628 004

...Respondent

APPEARANCE:

None for the Appellant

Ms. O.M. Reena, Authorised Representative for the Respondent

CORAM :

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.40994/2024

DATE OF HEARING/ DECISION: 26.07.2024

ORDER : [PER HON'BLE MR. P. DINESHA]

None for the appellant, nor is there any request for adjournment. The Order Sheet record reflects that there is no representation even on the early

hearing date. It therefore appears that the appellant is not interested in pursuing this appeal and hence the appeal is dismissed for non-prosecution as per Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in Open Court)

(M. AJIT KUMAR)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)

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